

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) :** (a) No.

(b) The proposal to run a passenger/mixed train has been under consideration but can not be implemented due to lack of sectional capacity and resources

(c) No.

**Alternative Railway Line to serve Koraput and Bastar Districts.**

6173. **SHRI K. PRADHANI** . Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal before Government to construct one alternative railway line to serve Koraput and Bastar Districts of Orissa and Madhya Pradesh respectively;

(b) whether any thought was given to this in the past and if so, the result thereof; and

(c) what is the scheme of Government to serve these backward areas full of mineral wealth ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) :** (a) to (c) Final Location Survey for the constructions of a railway line from Dhalli Rajhara to Jagdaipur to serve the Koraput and Bastar districts of Orissa and Madhya Pradesh has been completed recently and the report are under consideration. It has been revealed by the Survey report that this project of length 241 kms. will cost Rs. 46 crores and yield a return of 7.84% with steam traction and 7.97% with Diesel Traction by the DGT technique. The line is therefore not financially viable. A decision regarding the construction of this line will be taken after the reports are examined and depending upon the availability of funds.

**Increase in Revenue from Perungushi Halt**

6174. **SHRI VAYALAR RAVI**: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the revenue from the Perungushi Railway halt has further increased justifying

the conversion of that halt into a flagstation; and

(b) if so, what steps Government have taken or propose to take in that direction?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) :** (a) The earnings from Paruhgushi train halt for the last three years have shown a decrease as under:

|                          | Rs.    |
|--------------------------|--------|
| 1972-73 . . . . .        | 43,460 |
| 1973-74 . . . . .        | 38,544 |
| 1974-75 (upto Feb. 1975) | 28,746 |

(b) Does not arise

**Allotment of Fertilizer Dealerships to unemployed graduates**

6175. **SHRI SHYAM SUNDER MOHAPATRA**: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether Government have a policy to give fertilizer dealership to unemployed graduates or under graduates, and

(b) if so, whether a directive has been issued to all concerns under the Ministry ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) :**

(a) and (b) While no directive has been issued in this regard, some of the fertilizer units give preference to unemployed graduates to the extent possible for appointment as dealers

**Onshore and offshore drilling on Orissa East Coast**

6176. **SHRI SHYAM SUNDER MOHAPATRA**: Will the Minister of PETROLEUM & CHEMICALS be pleased to state:

(a) whether onshore and offshore drilling on the Orissa East Coast will start soon;

(b) if so, when ; and

(c) what is the estimation of the O & NGC about recovery of oil from the Orissa-West Bengal coastal lines?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI C. P. MAJHI) :**

(a) to (c) Surveys for hydrocarbons

conducted so far in on-shore Orissa have not indicated the presence of any suitable structure for exploratory drilling.

The contract for the exploration of the continental shelf areas, off the coasts of West Bengal and certain portions of Orissa, has been awarded to Carlsberg Natomas Group. The reconnaissance seismic survey of the contract area has been completed. The survey has indicated structural possibilities. Detailed seismic survey has also been undertaken and it is only after the data obtained from these surveys are processed and interpreted that a decision could be taken about drilling wells.

The rest of offshore areas off the Orissa coast will also be surveyed with the help of ONGC's own survey vessel which is expected to arrive in the Indian waters shortly. It is therefore too early to estimate the oil potential of the offshore areas off the Orissa coast.

**Penalty for entering trains without ticket**

6177. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the minimum penalty for entering a train without ticket is Rs. 10- and whether it causes great distress to genuine people having failed to obtain a ticket; and

(b) whether Government are considering a proposal to revert to the old practice of fining Re. 1/- or to introduce Guard's certificate?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** (a) It is correct that the minimum penalty for ticketless travel is Rs. 10/-. This is a deterrent provision and does not cause hardship since no penalty is charged in the case of genuine passengers who have failed to purchase tickets but have obtained the guard's certificate of permission to travel.

(b) There is no proposal to revise the minimum penalty of Rs. 10/-. The system of issuing Guard's certificate is already in existence.

**Assets of Birlas in Fertilizer and Industrial Projects**

6178. SHRIMATI ROZA DESHPANDE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS, be pleased to state:

(a) the total assets of Birlas in fertilizer projects and industrial project;

(b) the total assets of Tata's Dalmias and Jain Groups in fertilizer projects in the country in 1972-73, 1973-74 and 1974-75; and

(c) total profits these groups have made during the above mentioned period in their companies?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI BEDABRATA BARUA):** (a) to (c) (1) In the light of the revised Industrial Licensing Policy in force from February 1973, undertakings registered under Section 26 of the M. R. T. P. Act which figured in the list of companies shown under the House of Birlas in the report of the Industrial Licensing Policy Inquiry Committee or which have admitted interconnections in terms of the M. R. T. P. Act with such undertakings are taken to be Birla Companies. The total assets of 52 such undertakings which stood registered under the M. R. T. P. Act as on 31-10-1974 and their total profits before tax for the year 1972 and 1973 were as follows:

|                 | 1972<br>(Rs. crores) | 1973<br>(Rs. crores) |
|-----------------|----------------------|----------------------|
| Total Assets .  | 585.79               | 643.16               |
| Total Profits . | 43.59                | 44.80                |

The above figures also include data for Zuari Agro Chemicals Limited which is registered as a single large undertaking manufacturing fertilisers without admitting interconnections with other undertakings of the group and which also did not figure in the list of the Industrial Licensing Policy Inquiry Committee. The above mentioned company is the only company of the group registered under the M.R. T. P. Act which is engaged in production of fertilisers and its assets and profits were as follows for the two years 1972 and 1973.

|           | 1972<br>(Rs. crores) | 1973<br>(Rs. crores) |
|-----------|----------------------|----------------------|
| Assets .  | 52.58                | 52.58                |
| Profits . | Loss                 | Loss                 |

Jay-Shree Tea and Industries Limited which figured formerly in the list of Birla Companies has also a unit manufacturing fertilisers but neither has the company registered under the M. R. T. P. Act nor the assets of its fertilisers project separately are available.